Recommendations of Second Labour Commission

†305. SHRI BALKAVI BAIRAGI: PROF. ALKA BALRAM KSHATRIYA:

Will the Minister of LABOUR pleased to state:

- (a) whether it is a fact that 90 per cent recommendations of the Second Labour Commission report are against interests of the workers;
- (b) if so, whether Government have decided to reconsider these recommendations in the interest of workers keeping in view the protest by various trade unions; and
- (c) if so, the details thereof and by when a decision is likely to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN): (a) to (c) The National Commission on Labour in its report has made recommendations covering various aspects of labour viz. review of laws, social security, women & child, skill development, labour administration, unorganized sector and other matters. These recommendations have been made keeping in view the need to offer protection and welfare to the working population and to increase the economic efficiency, productivity and competitiveness of industry. The Government has initiated the process of triparitie consultations. The report was discussed as one of the agenda items in the 38th Session of Indian Labour Conference held on 28th-29th September 2002. There is a continuing interaction with the social partners to bring about a workable consensus for implementation of the recommendations of the Commssions's report. However, given the procedure involved, it may be difficult to specify the time limit.

National Labour Relations Commission

306, SHRI RAMA MUNI REDDY SIRIGIREDDY: Will the Minister of LABOUR pleased to state:

(a) whether it is a fact that the second Labour Commission has recommended for a National Labour Relations Commission for adjudication and formation of a new All India Judicial Administrative Services:

[†]Original notice of the question was received in Hindi.